

No. 7911

Table Office

**Display of result of ballot regarding Matters of Urgent Public Importance  
during ‘Zero Hour’**

Hon’ble members are informed that the notices on Matters of Urgent Public Importance to be raised during ‘Zero Hour’ received from 1000 hours of a given day to 0900 hours of the Session day on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office (P.N.O.), Room No. G37, Ground Floor, Parliament House of India (New Building of Parliament) after 0900 hours on the Session day. The result of ballot shall immediately thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Lobby of the Lok Sabha Chamber, Parliament House of India (New Building of Parliament) at 1015 hours on the day on which the members desire to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format under the ‘UPDATES’ column of Lok Sabha website immediately after the ballot process is over.

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No. 7912

Table Office (B)

**Revocation of Suspension from Service of the House**

The suspension of Dr. K. Jayakumar, Shri Abdul Khaleque and Shri Vijay Kumar (alias) Vijay Vasanth, MPs from the service of the House which was effected on 18.12.2023 till the submission of the Report by the Committee of Privileges, has been revoked with effect from 30.01.2024.

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No. 7913

Table Office (B)

**Attendance Register of Members**

Section 3 of the Salary, Allowances and Pension of Members of Parliament Act, 1954 relating to ‘Salary and daily allowances’ provides as follows: -

“3. Salaries and daily allowances. – (1) A member shall be entitled to receive a salary at the rate of one lakh rupees per mensem during the whole of his term of office and subject to any rules made under this Act an allowance at the rate of two thousand rupees for each day during any period of residence on duty:

xxx                      xxx                      xxx

Provided that no member shall be entitled to the aforesaid allowance unless he signs the register, maintained for this purpose by the Secretariat of the House of People or, as the case may be, Council of States, on all the days (except intervening holidays for which no such signing is required) of the session of the House for which the allowance is claimed”.